

**INCOME TAX APPELLATE TRIBUNAL
MUMBAI 'K' BENCH, MUMBAI**

**[Coram: Pramod Kumar (Vice President)]
and Saktijit Dey(Judicial Member)]**

ITA No. 6794/Mum/2018
Assessment Year: 2014-15

Alcatel-Lucent Managed Solution India Pvt. Ltd., Appellant
*4th Floor, Prime Corporate Park, Sahar Road,
Andheri (E), Mumbai 400069 [PAN: AAHCA1341C]*

Vs.

Assistant Commissioner of Income Tax
Circle 9 (1)(1), Mumbai.Respondent

Appearances:

Sadaf Farooqi *for the appellant*

Sunil Deshpande & Sushil Kumar Mishra *for the respondent*

Date of concluding the hearing: : July 13, 2021

Date of pronouncement : July 13, 2021

O R D E R

Per Pramod Kumar, VP:

1. By way of this appeal, the assessee-appellant has challenged the correctness of the order dated 14th August 2018, passed by the Dispute Resolution Panel under section 144C (5) of the Income Tax Act 1961, in the matter of assessment under section 143(3) r.w.s. 144C of the Act, for the assessment year 2014-15.

2. At the outset in this case learned counsel of the assessee submitted that he shall be withdrawing the appeal. Learned Departmental Representative did not have any objection to this proposition.

3. Up on careful consideration we have granted permission to withdraw the appeal.

4. In the result, this appeal is dismissed as withdrawn. Pronounced in the open court today on the 13th day of July 2021.

Sd/-
Saktijit Dey
(Judicial Member)

Sd/-
Pramod Kumar
(Vice President)

Mumbai, dated the 13th day of July 2021.

Copies to:

(1)	<i>The Applicant</i>	(2)	<i>The respondent</i>
(3)	<i>CIT</i>	(4)	<i>CIT(A)</i>
(5)	<i>DR</i>	(6)	<i>Guard File</i>

By order

*Assistant Registrar
Income Tax Appellate Tribunal
Mumbai benches, Mumbai*